

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPORTA TECHNOLOGIES PRIVATE LIMITED		
1.	Name of corporate debtor	SPORTA TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 st June, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PTC171875
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 1201-1202, 12th Floor, Wing A, One BKC, G Block, Plot No.66, Bandra Kurla Complex, Bandra-E, Mumbai City, Mumbai, Maharashtra, India, 400051
6.	Insolvency commencement date in respect of corporate debtor	CIRP Order Pronounced on 9 th February, 2024. Order Received on 12 th February, 2024
7.	Estimated date of closure of insolvency resolution process	10 th August, 2024 (180 day from the date of intimation of order to IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Madan Bajarang Lal Vaishnawa Sun Resolution Professionals Private Limited (IPE) Registration Number - IBBI/IPA-001/IP-P02011/2020-2021/13052
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 341/704 Kalpataru, Srishti Sector 3, Mira Road East Dist. Thane (Maharashtra) 401107 Email – madan.vaishnawa@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SPORTA TECHNOLOGIES PRIVATE LIMITED C/o Sun Resolution Professionals Private Limited (IPE) Indian Mercantile Mansion Extn. 4 th Floor, Madame Cama Road, Opp. Regal Cinema, Colaba, Mumbai 400 005. cirpsportatech@gmail.com
11.	Last date for submission of claims	26 th February, 2024 (14 days from receipt of the order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Sporta Technologies Private Limited** vide order **CP No. 775/(IB)-MB-V/2021**

The creditors of **Sporta Technologies Private Limited** are hereby called upon to submit their claims with proof on or before **26.02.2024** to the interim resolution professional at the address mentioned against entry No. 10.

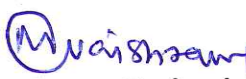
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 13.02.2024

Place: Mumbai


For Sporta Technologies Private Limited
Madan Bajarang Lal Vaishnawa
FCA, ACS, Insolvency Professional and
Registered Valuer
IBBI/IPA-001/IP-P02011/2020-2021/13052
AFA Valid up to 05.11.2024
Email: cirpsportatech@gmail.com